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Date: 19/10/2025

Oriental Bank Of Commerce Vs Manjeet Kumari Daksh

WP227 No. 601, 604 Of 2019

Court: Chhattisgarh High Court

Date of Decision: Aug. 1, 2019

Acts Referred:

Code Of Civil Procedure 1908 â€" Section 96

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Saurabh Jain

Final Decision: Dismissed

Judgement

Sanjay K. Agrawal, J

1. These writ petitions under Article 227 of the Constitutiton of India have been preferred by the petitioner against the order dated 26/06/2019 wherein

learned 2nd Additional Judge to the 1 st ADJ, Raipur has rejected the plaint of the petitioner in exercise of jurisdiction conferred under Order 7 Rule

11 of the CPC, which is admittedly appealable as a decree under Section 96 of the CPC.

As such, these writ petitions are not maintainable in law.

- 2. Accordingly, both these writ petitions are dismissed. However, the petitioner is at liberty to prefer an appeal in accordance with law, if any.
- 3. Certified copy of this order be returned after furnishing attested copy thereof.